

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
NAKODA FRUIT PRODUCTS PRIVATE LIMITED (IN CIRP) OPERATING IN
MANUFACTURING OF FOOD PRODUCTS AT NAGPUR – 440 002

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	Nakoda Fruit Products Private Limited CIN: U15110MH2001PTC132368
2.	Address of the registered office	F.N.64 ABC India Ltd. Near Telephone Office, Nagpur, Nagpur City, Maharashtra, India 440002
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	There are no fixed assets in the name of the Corporate Debtor
5.	Installed capacity of main products / services	No information available
6.	Quantity and value of main products /services sold in last financial year	There are no operations ongoing in the Corporate Debtor
7.	Number of employees/ workmen	No information is available from the suspended management regarding number of employees as on the CIRP Commencement Date.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at: cirp.nakodafruitproducts@gmail.com after submitting the confidentiality undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an Email at: cirp.nakodafruitproducts@gmail.com
10.	Last date for receipt of expression of interest	30.12.2023
11.	Date of issue of provisional list of prospective resolution applicants	09.01.2024

12.	Last date for submission of objections to provisional list	14.01.2024
13.	Date of issue of final list of prospective resolution applicants	24.01.2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.01.2024
15.	Last date of submission of resolution plans	28.02.2024
16.	Process email id to submit Expression of Interest	cirp.nakodafruitproducts@gmail.com

Note:

The suspended management has not provided any substantial information/documents/data/ records/ till date.

Date: 15.12.2023

Place: Delhi



Varun Vashisht

Resolution Professional of Nakoda Fruit Products Private Limited (In CIRP)

IBBI Regd. No: IBBI/PA-001/IP-P-01919/2020-2021/13141

Email for Correspondence: cirp.nakodafruitproducts@gmail.com

Regd. address: R-8, South Extension Part 2

South, National Capital Territory of Delhi, 110049

AFA Valid upto: 24.07.2024

PUBLIC NOTICE

Notice is hereby given that the certificate for the undermentioned equity share of Larsen & Toubro Limited standing in the name of **Purushottam Namdeo Londhe** has been Lost & the undersigned has applied to the company to issue duplicate Certificate (s) for the said Share. Any person who has any claim in respect of the said share should write to our Registrar kfin Technologies Limited.

Selenium Tower B, Plot 31-32 Gachibowli, Financial District, Hyderabad - 500032 within one month from this date else the company will proceed to issue duplicate Certificate(s).

Folio No.	Shareholder Name	Certificate No.	No. of Share	Dintinctive from	Distiditive to
04720458	Purushottam Namdeo Londhe	32903	25	1510051	1510075
		208402	25	141030917	141030941
		334074	50	575500780	575500829
		435534	50	617772436	617772485
		1362327	75	1396631503	1396631577

Date: 15 Dec 2023
Place: Nagpur



Indian Express
I arrive at a conclusion not an assumption.
Inform your opinion with detailed analysis.
The Indian Express
JOURNALIST OF COURAGE

MUTHOOT HOUSING FINANCE COMPANY LIMITED
Registered Office: TC NO.14/2074-7, Muthoot Centre, Punnen Road, Thiruvananthapuram - 695 034,
CIN NO - U65922KL2010PLC025624, Corporate Office: 12/A 01, 13th floor, Parinee Crescenzo, Plot No. C38 & C39, Bandra Kurla Complex-6 block (East), Mumbai-400051 TEL. NO: 022-62728517
Email id: authorised.officer@muthoot.com

APPENDIX -IV(Rule 8(1)) Possession Notice (For Immovable Property)

Whereas The undersigned being the Authorized Officer of the Muthoot Housing Finance Company Ltd., under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT NO.54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower/s / Guarantor/s. After completion of 60 days from date of receipt of the said notice, The Borrower/s / Guarantor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on this.

Sr. No.	Name of Borrower / Co-Borrower / Guarantor	Date of Demand Notice	Total O/s Amount (Rs.) Future Interest Applicable	Date of Possession
1.	LAN No. 1910068993 1. Pranali Arunrao Sonkusare, 2. Kalpana Arun Sonkusare 3. Pankaj Arun Sonkusare	08-September-2023	Rs.2,33,918.00/- as on 02-September-2023	11-December-2023
2.	LAN No. 1910073524 1.Nanda Naresh Khobragade, 2.Amit Naresh Khobragade	08-September-2023	3,60,341.00/- as on 02-September-2023	11-December-2023

Description of Secured Asset(s) / Immoveable Property (ies) :- ALL THAT PART AND PARCEL OF THE PROPERTY CONSISTING OF KHAS MOUJA MANEWADA WARD NO.14 NAGPUR IMPROVEMENT TRUST AND WITHIN THE LIMITS OF MAHANAGAR PALIKA STHAL SIDE AND SERVICE 461 PLOT IN THE SCHEME OF LOWER INCOME GROUP IN MANEWADA IN THAT KH NO.65, 66 SHEET NO.34, 35, 42 CITY SURVEY NO.582 OUT OF WHICH PLOT NO.331 OPEN PLOT HAVING TOTAL AREA 600 SQ.FEET (55.74 SQ.METERS)

Description of Secured Asset(s) / Immoveable Property (ies) :- ALL THAT PART AND PARCEL OF THE PROPERTY CONSISTING OF THAT MOUJA VAGDARA, P.H.NO.46 GRAM PANCHAYAT ISASANI, TEHSIL.HINGANA, DIST NAGPUR, KHASARA NO.59, IN RESIDENTIAL LAYOUT "MADHAV NAGAR" PLOT NO.84 IN THAT TOTAL AREA 97.50 SQ.METERS (1049.49 SQ.FOOT) BOUNDED BY: ON THE EAST BY: 7.50 METERS WIDE ROAD, ON THE WEST BY: P.U.LAND, ON THE NORTH BY: PLOT NO.85, ON THE SOUTH BY: PLOT NO.83

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Muthoot Housing Finance Company Limited, for an above mentioned demanded amount and further interest thereon.

Place: Nagpur, Date: 15 December, 2023
Sd/- Authorised Officer, For Muthoot Housing Finance Company Limited

READ Express CAREERS
Every THURSDAY in
The Indian Express,
The Financial Express
and Loksatta

Aditya Birla Housing Finance Ltd.
Regd Office: Indian Rayon Compound, Veraval, Gujarat - 362 256 | (T) +91 22 43556710 | (Toll free) 1800 270 7000
CIN: U65922GJ2009PLC083779 | homefinance.adityabirlacapital.com

ADITYA BIRLA CAPITAL

NOTICE

Notice is hereby given that w.e.f. 07th March, 2024, **Aditya Birla Housing Finance Limited, Nagpur Branch**, shall be relocating its premises

From: Unit No 701-A, Shri RamShyam Towers, Kingsway, Nagpur
To: New Office Address: 6th Floor, Genesis Square, 72, Shankar Nagar, WHC Road, Nagpur, Maharashtra - 440 010

For ADITYA BIRLA HOUSING FINANCE LTD.
Place : Nagpur
DOP : 15 December, 2023
Authorized Signatory

PUBLIC NOTICE

This is to inform to Public at large that The Environmental Clearance Multi-Family Residential dwelling unit located on Plot of land bearing City Survey No. 202, Survey No. 103/2/2/A and 103/2/2/B of Mouza - Hazaripahad, the project known and styled as "Atlantis" situated at Hazaripahad, Nagpur held by **M/s. Mittal Infraventures Pvt. Ltd.**, having its registered office at - 222, East-Wardman Nagar, Nagpur has been duly accorded Environmental Clearance from the State Level Environment Impact Assessment Authority (SEIAA) Environment Department, Government of Maharashtra on 30/05/2023.

The copies of clearance letter are available with the Maharashtra Pollution control board and may also be seen at website at <http://parivesh.nic.in>

For
Nagpur, Dt. 14/12/2023
M/s. Mittal Infraventures Pvt. Ltd.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
NAKODA FRUIT PRODUCTS PRIVATE LIMITED (IN CIRP)
OPERATING IN MANUFACTURING OF FOOD PRODUCTS AT NAGPUR - 440 002
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/ILP No.	Nakoda Fruit Products Private Limited CIN: U15110MH2001PTC132368
2. Address of the registered office	FN 64 ABC India Ltd. Near Telephone Office, Nagpur, Nagpur City, Maharashtra, India 440002
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	There are no fixed assets in the name of the Corporate Debtor
5. Installed capacity of main products/services	No information available
6. Quantity and value of main products / services sold in last financial year	There are no operations ongoing in the Corporate Debtor
7. Number of employees/ workmen	No information is available from the suspended management regarding number of employees as on the CIRP Commencement Date.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at: circ.nakodafruitproducts@gmail.com after submitting the confidentiality undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an Email at: circ.nakodafruitproducts@gmail.com
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15. Last date of submission of resolution plans	28.02.2024
16. Process email to submit Expression of Interest	circ.nakodafruitproducts@gmail.com

Note: The suspended management has not provided any substantial information/documents/data/records till date.

Sd/-
Varun Vashisht
Resolution Professional of Nakoda Fruit Products Private Limited (IN CIRP)
IBBI/IPA-011/IP-P-01918/2020-2021/13141
Email For Correspondence: circ.nakodafruitproducts@gmail.com
Regd. address: R-8, South Extension Part 2
South, National Capital Territory of Delhi, 110049
Date: 15.12.2023
Place: Delhi
AFA Valid upto: 24.07.2024

सेन्ट्रल बैंक ऑफ इंडिया Central Bank Of India

REGIONAL OFFICE, NAGPUR

DEMAND NOTICE

The Authorised Officer had issued Notice for compliance under section 13(2) of SARFAESI Act 2002 to the below mentioned Borrowers demanding O/s amount within 60 days, as mentioned below. The said Notice is returned back as unserved/unclaimed. Therefore this Notice is hereby published for the information to the below mentioned Borrowers as per SARFAESI Act 2002

Sr. No.	Branch	Name & Address of Borrower(s), Co-Borrower(s)	Particulars of property/assets charged	Date of Demand Notice	Amount of Demand Notice
1.	Maskasath Branch	M/s. Shirin Hightech Barbed Wire Industries Prop. Shirin Sikandar Pathan. Residential Add: Mazit Road, Garoba Maidan, Babulban, Bhandewadi, Nagpur- 440008 Unit Add: Plot No A16 & A17, Nagbhid Mini Industrial Area, Navkhala, Tahsil Nagbhid, District Chandrapur- 441205	All that piece and parcel of Land bearing Plot no.A-16 and A-17 in Nagbhid Mini Industrial Area within the village limit of Navkhala and outside the limit of Nagbhid Municipal Corporation, Taluka and Registration Sub-District-Nagbhid and Registration District Chandrapur containing by plot admeasurements 1600.00 Sq.Mtrs together with constructing built up area 474.84 Sq.Mtrs.(FSI 0.29) thereon or thereabouts as per Occupancy Certificate issued by Deputy Engineer and SPA, MIDC, Sub-Division, Chandrapur vide its Letter no. MIDC/SPA/A-01335 of 2021, Dated 01/01/2021 or thereabout and bounded as follows that is to say :- On the East : 25.00 Mtrs Road/W; On the West : 25.00 Mtrs Road/W; On the North : 25.00 Mtrs Road/W; On the South : Plot no.A-15 & A-18.	30/11/2023	Rs. 93,39,512.08/- Further interest thereon.

That, the aforesaid Borrower are hereby informed by this Public Notice that the Authorised Officer under the provisions of SARFAESI Act 2002, shall take possession of the aforesaid property and subsequently Auction the Mortgaged Property/Secured Assets and may also initiate any other legal actions/recourse available with the Bank, if the above mentioned dues are not paid to the satisfaction of the Bank, within 60 days from date of publication of this Notice. The said Borrower are also prohibited under Section 13(13) from alienating/transferring by way of Sale, Lease or by any other means, the above mentioned secured assets.

The aforesaid Borrower may also collect the original Notices issued under section 13(2) of the SARFAESI Act 2002 from the undersigned on any working day, by discharging valid receipt.

Date: 15.12.2023
Place: Chandrapur

**AUTHORISED OFFICER
CENTRAL BANK OF INDIA**

HDFC BANK
Branch: Civil Lines Nagpur
CIN L65920MH1994PLC080618 Website: www.hdfcbank.com

DEMAND NOTICE

Under Section 13 (2) of the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002.

Whereas the undersigned being the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC) under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13 (2) of the said Act, calling upon the Borrower(s) / Legal Heir(s) / Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice(s), within 60 days from the date of the respective Notice(s), as per details given below. The undersigned have, caused these Notices to be pasted on the premises of the last known respective addresses of the said Borrower(s) / Legal Heir(s) / Legal Representative(s). Copies of the said Notices are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Borrower(s) / Legal Heir(s) / Legal Representative(s) to pay to HDFC, within 60 days from the date of publication of this Notice, the amounts indicated hereinbelow in their respective names, together with further interest @ 18% p.a. as detailed in the said Demand Notices from the respective dates mentioned below in column (c) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HDFC by the said Borrower (s) respectively. Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset(s).

Sr. No.	NAME OF BORROWER(S)/ GURANTOR(S)/LEGAL HEIR(S)/LEGAL REPRESENTATIVE(S)	TOTAL OUTSTANDING DUES(RS)	DATE OF DEMAND NOTICE	Details of secured asset
[A]	[B]	[C]	[D]	[E]
1.	MRS RAMTEKE PREETI	Rs 58,92,384/- (Fifty-Eight Lakh Ninety-Two Thousand Three Hundred and Eighty-Four Only) as on 31-OCT-2023	01-Dec-23	ALL THAT R.C.C Superstructure consisting an Apartment/Tenement containing by admeasurement of 45.3008 Sq. Mtr, Carpet Area 46.5664 Sq. Mtr., Built up area 106.8130 Sq. Mtr (1149.73 Sq. Ft) Super built up area, Bearing Tenement/Apartment No. 404 situated at Fourth Floor of the building known and styled as "GANGWANI PLAZA" being constructed on the piece and parcel of lands admeasuring (711.63+540 Sq. Mtrs) total admeasuring 1251.63 bearing Trust (NIT) Plot No. 178 & 179 in the layout of Kh no. 156/1, 167 of Mouza -Nari, bearing City Survey No. 443, Sheet No 416/92, Dist. Nagpur, Having NMC House No. 2158/178 and 2158/179, Ward No. 57, within the limits of Nagpur Municipal Corporation Tah & Dist. Nagpur
2.	MR DOIFODE RAJU SHANKARRAO MRS DOIFODE POORNIMA RAJU	Rs 11,37,935/- (Eleven Lakh Thirty-Seven Thousand Nine Hundred and Thirty-Five Only) as on 31-OCT-2023	04-Dec-23	Apartment No. 201 covering Super Built-up area of 81.88 Sq. Mtrs (Built-up area of 38.6095 Sq. Mtrs), situate on the SECOND FLOOR of the building to be known and styled as "HARMONY" THE UNDIVIDED 17.40 PERCENT share and interest in ALL THAT piece and parcel of lands bearing Plot No. 71 AND 72, containing by admeasurement 132.987 Sq. Mtrs bearing Corporation House No. 603/A/71, and 132.987 Sq. Mtrs, bearing Corporation House No. 603/A/72, respectively, totally admeasuring 265.974 Sq. Mtrs, being the part or portion of the entire land bearing Khasra No. 86 of Mouza- Zingabai Takli, bearing City Survey No. 119, Sheet No.44, Within the limits of the Nagpur Municipal Corporation Ward No. 61 and Nagpur Improvement Trust, Nagpur
3.	MS SHEIKH SAKIYA AYUB	Rs 13,25,906/- (Thirteen Lakh Twenty-Five Thousand Nine Hundred and Six Only) as on 31-OCT-2023	04-Dec-23	ALL that 39.80 Sq. Mtrs proportion share i.e. right and interest in the piece and parcel of land bearing Plot No. 15, having an area admeasuring 280.00 Sq. Mtrs., Survey No. 19/1, 19/2, Mouza Khutala, Tah & Dist. Chandrapur together with the entire RCC Super structure comprising Flat No. F-1 on the First floor covering Built-up Area 63.80 Sq. Mtrs of building standing there of known and styled as "ANAND SAI APARTMENT", within the limits of VP Khutala Tah & Dist Chandrapur, Jurisdiction of Registration, Register Sub-Registrar Chandrapur Dist. Chandrapur
4.	MR CHAHANDE GAJANAN NAMDEORAO	Rs 26,12,984/- (Twenty-Six Lakh Tweel Thousand Nine Hundred and Eighty Four Only) as on 31-OCT-2023	04-Dec-23	Apartment No. 202 on the SECOND FLOOR of "SUBHADRA RESIDENCY" ALL THAT piece and parcel of land bearing Amalgamated Plot No. 19+20, out of sanctioned layout, containing by admeasurement 557.62 Sq. Mtr (OR 6002.22 Sq. Ft) being a portion of the entire land bearing Kh. No 36, (Old No.56) of mouza Palakwadi (Wardha), R.S. 19 bearing including all other easementary right appurtenant and belonging thereto, situated at Palakwadi, wardha, within the limits of the Municipal Council, Wardha in Tahsil and District Wardha
5.	MR BHARSAKLE MANOJ SHRIKRISHNA MRS BHARSAKLE RITUJA MANOJ	Rs 23,99,241/- (Twenty-Three Lakh Ninety-Nine Thousand Two Hundred and Forty-One Only) as on 30-SEP-2023	06-Nov-23	FLAT-C-1 (admeasuring having 74.32 Sq. Mtrs Super Built up area) situated on Second Floor in the building popularly known as "SHREE GANESH RESIDENCY", constructed on Plot No 302 total admeasuring 417 Sq. Ft., with 15% undivided share and interest in the land, situated at Mouza SHEGAON, PRAGANA-NANDGAON PETH, Dist. Amravati, S NO 14 & 29, NAZUL SHEET NO.31 within city limit of Amravati City

*with further interest @ 18% p.a. as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realization.

If the said Borrowers shall fail to make payment to HDFC as aforesaid, then HDFC shall proceed against the above Secured Asset(s) / Immoveable Property (ies) under Section 13 (4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s) / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.

The said Borrower (s) / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset (s) / Immoveable Property (ies), whether by way of sale, lease or otherwise without the prior written consent of HDFC. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 15/12/2023
Place: Nagpur

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai- 400020

Sd/-
**Authorised Officer-
HDFC Bank Ltd.**

pnB Housing Finance Limited
E-AUCTION SALE NOTICE OF IMMOVABLE PROPERTY (IES)
E-Auction-Sale Notice for Sale of Immovable Assets Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Registered Office: 9th Floor, Antriksh Bhawan, 22 Kasturba Gandhi Marg, New Delhi-110001, Phones-011-23357171, 23357172, 23705414, Web - www.pnbhousing.com
Nagpur Branch : PNB Housing Finance Ltd. Apartment No. 301, 3rd Floor, Plot No. 1 & 2, Gupta House, Ravindranath Tagore Marg, Civil Lines, Nagpur, Maharashtra - 440001

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) indicated in Column no-A that the below described immovable property (ies) described in Column no-D mortgaged/charged to the Secured Creditor, the constructive/Physical Possession of which has been taken (as described in Column no-C) by the authorized Officer of M/s PNB Housing Finance Limited/Secured Creditor, will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS BASIS" as per the details mentioned below. Notice is hereby given to borrower(s)/mortgagor(s)/Legal Heirs, Legal Representative, (whether Known or Unknown), executor(s), administrator(s), successor(s), assignee(s) of the respective borrowers/ mortgagor(s) (since deceased) as the case may be indicated in Column no-A under Rule-8(6) & 9 of the Security Interest Enforcement Rules, 2002 amended as on date. For detailed terms and conditions of the sale, please refer to the link provided in M/s PNB Housing Finance Limited/Secured Creditor's website i.e. www.pnbhousing.com.

Loan No, Name of the Borrower/Co-Borrower/ Guarantor(s)/Legal heirs (A)	Demanded Amount & (B)	Nature of Possession (C)	Description of the Properties Mortgaged (D)	Reserve Price (RP) (E)	EMD (10% of RP) (F)	Last Date of Submission of Bid (G)	Bid Incremental Rate (H)	Inspection Date & Time (I)	Date of Auction & Time (J)	Known Encumbrances/Court Cases if any (K)
HOU/NAG/0618/545123 B.O.: Nagpur, Navin Parasmam Rathod/ Sunita Navin Rathod	Rs. 2166994.2 as on 18-01-2019	Physical Possession	Sudama Block No 8 Building A, 5th Floor, 505/Vrundavan, S No 248 (Part), 257 (Part), 258 (Part, Plot No 1, 2, 4, 6, 7, Ph No 42, Jamtha, Nagpur, Mh-440012	Rs. 1788000 Rupees seventeen Lakh Eighty Eight Thousand Only	Rs.1788000 Rupees One Lakh Seventy Eight Thousand Eight Hundred Only	29-12-2023, before 4.00 PM	Rs. 10,000/-	20-12-2023 to 30-12-2023 Between 12:00pm to 01:30pm to 03:00pm	30-12-2023 Between 11:00 am to 03:00pm	Unknown

*Together with the further interest @18% p.a. as applicable, incidental expenses, cost, charges etc. incurred up to the date of payment and/or realization thereof. ** To the best knowledge and information of the authorized Officer of PNB Housing Finance Limited, there are no other encumbrances/ claims in respect of above mentioned immovable/Secured assets except what is disclosed in the column no-K. Further such encumbrances to be catered/paid by the successful purchaser/bidder at his/her end. The prospective purchaser(s)/bidders are requested to independently ascertain the veracity of the mentioned encumbrances.

- As on date, there is no order restraining and/or court injunction PNBHFL/the authorized Officer of PNBHFL from selling, alienating and/or disposing of the above immovable properties/Secured assets.
- The prospective purchaser/bidder and interested parties may independently take the inspection of the pleading in the proceedings/orders passed etc. if any, stated in column no-K. Including but not limited to the title of the documents of the title pertaining thereto available with the PNBHFL and satisfy themselves in all respects prior to submitting tender/bid application form or making Offer(s). The bidder(s) has to sign the terms and conditions of this auction along with the Bid Form.
- Please note that in terms of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002, the bidder(s)/the purchaser is legally bound to deposit 25% of the amount of sale price, (inclusive of earnest money, if any, deposited) on the same day or not later than next working day. The sale may be confirmed in favour of (bidder/s) only after receipt of 25% of the sale price by the secured creditor in accordance with Rule 9(2) of the Security Interest (Enforcement) Rules, 2002. The remaining 75% of the sale consideration amount has to be deposited by the purchaser within 15 days from the date of acknowledgment of sale confirmation letter and in default of such deposit, the property/Secured asset shall be resold.
- CI INDIA PRIVATE LIMITED would be assisting the Authorised Officer in conducting sale through an Auction having its corporate office at Plot No.68, 3rd Floor, Sector 44, Gurgaon, Haryana 122003 Website: www.banksauctions.com. For any assistance related to inspection of the property or obtaining the Bid Documents and for any other query or for registration, you have to co-ordinate with Rajeev Chandra Contact Number 1812 120 8800, is authorised person of PNBHFL or refer to www.pnbhousing.com

Place : Nagpur, Dated : 14-12-2023
Authorized Officer, M/s PNB Housing Finance Limited

ADITYA BIRLA CAPITAL

PROTECTING INVESTING FINANCING ADVISING

ADITYA BIRLA HOUSING FINANCE LTD.
Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266
Branch Office: Aditya Birla Housing Finance Limited, 701-A, 8th Floor, Shriram Shyam Tower, Wing - A, Sadar Kingsway, Nr NIT Building Nagpur-440001
1. Authorized Officer Priyadarshan Lonare; Contact No- 9822698556, Jignesh Jadhav; Contact No. 9823271213 & Shirag Lokhande; Contact: 9737358208
2. Auction Service Provider (ASP): - M/s. Globe Tech Infosystems Private Limited - Mr. Samir Chakravorty

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Asset(s) Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Whereas the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor had taken possession of the following Secured assets pursuant to notice issued under Sec. of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co. Borrowers. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Aditya Birla Housing Finance Limited/Secured Creditor, the possession of which has been taken by the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor, will be put to sale by auction on "As is where is", "As is what is", and "Whatever there is" Basis.

Sr No.	Name of the Borrowers & Co. Borrowers	Description of Properties Secured Assets	Amount as per Demand Notice	Reserve Price	EMD	Last EMD Date	Inspection Date and Time	Date of E-Auction
1.	Chandra Singh Kanhaiya Lal Kahar and Vinita Chandra Singh Kahar and Chandu Kahar Vegetables Company	All That Piece And Parcel Of Apartment No. B4-B-203 On Second Floor In Block No. B4, Building No. B, Having Carpet Area Admeasuring About 89.37 Sq. Mtrs., & Built Up Area Admeasuring 84.33 Sq. Mtrs., & Super Built Up Area Admeasuring About 126.57 Sq. Mtrs., Covers In 3 Bedroom, 1 Kitchen & 1 Hall Along With Latrine & Both Together With 0.0519 % Undivided Proportionate Share In Plot Of Land (Inclusive Of All Utility Areas), On "As Is Where Is Basis In The Cluster Known As "Nand" Beting Portion Of "Vrindavan" The Said Property Constructed On Land Bearing Plot No. 7, Comprising Out Of Survey No. 248, 257/2, 258/1-G & 25/1-K, 258/2, P.H. No. 42, Of Mouza Jamtha, Situated At Jamtha, Tahsil Nagpur (Rural) & District Nagpur And Plot Of Land Is Bounded: East: 18.00 Mtrs. Road West : Plot No. 6 North: 15.00 Mtrs Road South: 9.00 Mtrs. Road Boundaries Of The Said Apartment No. B4-B-203 East: Apartment No. B4-B-202 West: Road North: Apartment No. B4 B-204 South: Tower-C	Rs. 52,01,201/- (Rupees Fifty Two Lakh Two Hundred One Only)	INR 30,58,371/- (Rupees Thirty Lacs Fifty Eight Thousand Three Hundred and Seventy One Only)	INR 3,05,837.1/- (Rupees Three Lacs Five Thousand Eight Hundred Thirty Seven and One Paise only).	29.12.2023	28.12.2023 between 11:00 am to 04:00 pm.	30.12.2023
2.	Jagdish Sitaramji Karwa, Sangita Jagdish Karwa, Printing Hub, M/S Sangita Jagdish Karwa	All That Piece And Parcel Of Flat No. 402, Wing B-2 Fourth Floor, Admeasuring Of Built Up Area 53.54 Sq. Mtrs And Super Built Up Area 73.14 Sq. Mtrs. To Be Known And Styled As "Mahabalipuram" In The Land Bearing On Plot No. 1 Total Admeasuring About 4400 Sq. Mt. Of Khasra No. 23/1, City Survey No. 528, Sheet No 473/15, Ph No 34-A/1, Ward No. 21, Situated At Mouza Hivri District Nagpurand District Nagpur-440009, And Bounded: East: Open Plot & Apartment No. 403 West: Kh. No. 23/4 North: Open Plot & Bungalow South: Staircase	Rs. 44,12,327.52/- (Rupees Forty Four Lakh Twelve Thousand Three Hundred Twenty Seven and Fifty Two Paise Only)	INR 28,66,165.65 /- (Rupees Twenty Eight Lacs Sixty Six Thousand One Hundred Sixty Five and Sixty Five Paise Only)	INR 2,86,616.57 /- (Rupees Two Lacs Eighty Six Thousand Six Hundred Sixty Six and One Paise only).	29.12.2023	28.12.2023 between 11:00 am to 04:00 pm.	30.12.2023
3.	Sunil Dattaji Dama Pendor, Rajeshri Panjabrao Dhurve	All That Piece And Parcel Of Tenement No. E/48, Of Building No. E/48 On First Floor, Admeasuring 37.16 Sq. Mtrs. (400 Square Feet) Under Indora Housing Accommodation Scheme Nagpur, Out Of Khasra No. 159, 162, Situated At Mouza Nari City Survey No. 437, Sheet No. 424/88, Nmc House No. 2186/Xe/48, Ward No. 57, Kapil Nagar, Within The Jurisdiction Of Nit, Nagpur And Nmc, Nagpur	Rs. 18,17,024.89/- (Rupees Eighteen Lakh Seventeen Thousand Twenty Four and Eighty Nine Paise Only)	INR 8,06,400/- (Rupees Eight Lacs Six Thousand Four Hundred Only)	INR 80,640/- (Rupees Eighty Thousand Six Hundred and Forty only).	29.12.2023	28.12.2023 between 11:00 am to 04:00 pm.	30.12.2023

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Housing Finance Limited/Secured Creditor's website i.e. <https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act> or i.e. <https://BestAuctionDeal.com>

Date: 15-12-2023
Place: Nagpur

Sd/-
**Authorised Officer
Aditya Birla Housing Finance Limited**

